



**Inadvertent Omission (Property other than Stocks):-**

The Insured having notified The Company of their intention to insure all property in which they are interested and it being their belief that all such property is insured, if any such property shall be found to have been inadvertently omitted, The Company will deem it to be insured within the terms of this Policy up to a limit of 10 % of total sum insured subject to payment of the Premium on all such property as from the inception of this Policy, provided that as soon as The Insured is aware of such error or omission, full details are declared to The Company immediately.

No liability shall attach to the Company in respect of any building, machinery, plant or other contents while such property is otherwise insured.

Note:

Other contents in the above clause do not include stocks of any kind.